

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

O.A.310/568/2021

Dated the Thursday, 10th day of June Two Thousand And Twenty One

PRESENT:

THE HON'BLE SHRI S.N. TERDAL, MEMBER(J)
THE HON'BLE SHRI C.V. SANKAR, MEMBER(A)

(Through Video Conferencing)

Tmt. S. Gavusalya,
No. 9, Ellaiyamman Kovil Street,
T.R. Pattinam,
Karaikal District- 609 603.

.....Applicant

(By Advocate: M/s. P. Anbarasan)

Vs

Union of India Rep. by

1. The Secretary to Government,

Health Department,

Chief Secretariat,

Goubert Avenue,

Puducherry- 605 001;

2. The Director,

Directorate of Health & Family Welfare Services,

Old Maternity Hospital Campus,

Puducherry- 605 001.

...Respondents

(By Advocate:Mr. Syed Mustafa)

ORAL ORDER

(Pronounced by Hon'ble Mr. S.N. Terdal, Member(J))

OA has been filed by the applicant seeking the following reliefs:-

"It is therefore prayed that this Hon'ble Tribunal may be pleased to direct the Respondents to consider the representations dated 26.2.2019 (A-13), 03.03.2020 (A-15) and the Lawyer's Notice dated 13.05.2020 (A-16) and pass orders on merit and in accordance with law before a stipulated date and thus render justice."

2. Heard Learned counsel for the applicant and Mr. Syed Mustafa, Learned counsel appearing for the Respondents. Perused the OA and all the documents annexed to it.

3. At the time of hearing on admission, learned counsel for the applicant submits that his client would be satisfied if the applicant is granted liberty to make comprehensive representation, which is directed to be considered and disposed of by the respondents by passing a reasoned and speaking order in a time bound manner.

4. Learned counsel for the respondents have no objection to the above prayer.

5. In view of the limited relief prayed for, the OA is disposed, without going into the merits of case, by granting liberty to the applicant to make a comprehensive representation within a period of 15 days from the date of receipt of copy of this order and upon receipt of such representation, the respondents are directed to consider and dispose of the same by passing a reasoned and speaking order within a period of two months thereafter as per law.

6. With the above observation, the OA is disposed of. No costs.

(C.V. SANKAR)
MEMBER(A)

10.06.2021

Asvs

(S.N. TERDAL)
MEMBER(J)